

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 123
TO BE ANSWERED ON 2ND FEBRUARY, 2018**

MISUSE OF FUNDS IN NRHM

**123. SHRI ARVIND SAWANT:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received any complaints from various parts of the country regarding implementation of National Rural Health Mission (NRHM);
- (b) if so, the details thereof;
- (c) the remedial measures taken by the Government to check fraudulent activities in the purchase of medicine under NRHM by regional agencies, State/UT-wise, and
- (d) whether the Government has any proposal to issue new directives for implementing NRHM schemes in the country with more transparency and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Public Health and Hospitals is a State subject. The implementation of National Health Mission (NHM), including its sub-mission National Rural Health Mission (NRHM), is done by respective State Governments. Therefore, the complaints regarding implementation of NHM/NRHM are forwarded to respective State Governments for examination and appropriate action.

(c): To facilitate transparency in purchase of medicines and prevent stock outs/wastage of medicines in the States, under NHM, technical and financial support is provided to the States/UTs for setup of IT backed Drug Distribution System, Grievance Redressal mechanism and prescription audit, based on proposals received from the States/UTs in their Programme Implementation Plans (PIPs) within their resource envelope.

Further, the following Steps are also taken by the Central Government to monitor the implementation of NHM and utilization of funds by the States:

- I. Performance Audit under NRHM by the CAG,
- II. Annual Statutory Audits by CAG empanelled major Chartered Accountant audit firms;
- III. Concurrent Audits by Chartered Accountant audit firms;

- IV. Financial review by Institute of Public Auditors of India (IPAI) in several States;
 - V. Examination of quarterly Financial Monitoring Reports (FMR) furnished by the States;
 - VI. Visits by the teams of the Financial Management Group of the Department to States for periodic review.
 - VII. Annual visits to States by Common Review Mission (CRM) which inter-alia, looks at financial systems and mechanisms. In CRM, Officials from related Ministries, Civil Societies and NGOs also participate.
 - VIII. Implemented Public Financial Management System (PFMS) developed by the office of the CGA, Ministry of Finance for monitoring and management of funds on real time basis.
 - IX. Integrated monitoring visits by Senior officials of the Ministry and National Health System Resource Centre.
- (d): There is no such proposal to issue new directives for implementing NRHM schemes in the country.